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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 4921/2021

COURT ON ITS OWN MOTION

.....Petitioner

Through:

versus

STATE (GOVT. OF NCT OF DELHI)

..... Respondent

Through: Mr. Santosh Kumar Tripathi,
Standing Counsel, for the respondent/
GNCTD.

CORAM:

**HON'BLE MR. JUSTICE VIPIN SANGHI
HON'BLE MS. JUSTICE REKHA PALLI
HON'BLE MR. JUSTICE TALWANT SINGH**

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**ORDER
16.07.2021**

Let the State file a report with regard to the impact of the interim orders being extended and interim bails being extended in view of our order dated 20.04.2021 on the law and order situation in the NCT of Delhi.

We may take note of the fact that as on date, there are no Covid cases reported in any of the Jail premises. The State shall file a report in the aforesaid terms before the next date.

List on 27.07.2021.

Our directions contained in our order dated 20.04.2021 shall continue till the next date.

VIPIN SANGHI, J.

REKHA PALLI, J.

TALWANT SINGH, J.

JULY 16, 2021
kd